

No.D-13012/1/2010-Admn.II (I.D)
Government of India
Ministry of Law & Justice
(Legislative Department)

New Delhi the 5th April, 2010

TENDER NOTICE

Subject: - Contract for repair/maintenance of Air Conditioners and water cooler
in the Legislative Department.

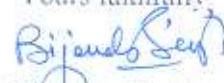
Sir,

I am directed to invite sealed quotations for the service contract (with spare parts) for 36 window Air Conditioners, 6 Split Air Conditioners and one water cooler of various models and makes of this Department on the terms and conditions mentioned below. It is confirmed that all the said AC/Water cooler are functional. The interested tenderers may submit their sealed quotation to the Under Secretary (Admn.), Ministry of Law and Justice (Legislative Department) Room NO 411 'A' Wing Shastri Bhawan, New Delhi by 25th April, 2010. The terms and conditions of the contract will be as follows:-

- a) The rates may be quoted per Window AC/Split AC/Water cooler.
- b) The successful tenderers will be required to do the work at the approved rates w.e.f. 1st May, 2010 to 31st March, 2011 during the financial year 2010-2011 and for such extended period as may be mutually agreed upon.
- c) The work which is not possible to be carried out in the office premises will be allowed to be done outside the office premises but no extra charges would be paid for that.
- d) The successful tenderer will be required to furnish a security deposit amounting to Rs.5000/- (Rupees five thousand only) in cash and deposit the same in the post office Saving Bank account and hypothecate the pass book in the name of Under Secretary, Legislative Department, Ministry of Law & Justice, Room No.411 'A' Wing, Shastri Bhawan, New Delhi. The Security deposit shall be returnable on successful completion of the contract.
- e) Rates mentioned in the quotation, if accepted, will not be allowed to be enhanced during the currency of the contract.
- f) No advance payment will be made in any case.
- g) It will be the responsibility of the successful tenderers to report daily to the Section Officer, Admn II of this Department and collect orders for repair/maintenance of Air Conditioner.
- h) The contract can be terminated at any time without assigning any reason. In this connection, the decision of this Department shall be final and binding upon the contractor. The undersigned reserves the right to reject any or all quotations without assigning any reason therefore.

The quotations received will be opened on 27th April, 2010 at 3 P.M. in the room of the undersigned. The tenderers may, if they so desire, can send one representative at the time of opening of quotations.

Yours faithfully,


(Bijender Singh)

Under Secretary to the Government of India
Tel No. 23384603

Copy to:-

1. All Ministries/Department of the Govt. of India. It is requested that wide publicity of this tender notice may please be given and contractor engaged by them for this job, may be informed to submit their quotations, if they are willing and fulfill the conditions.
2. The In-charge NIC, M/o Law and Justice, Shastri Bhawan, New Delhi with the request to place the aforesaid Notice on the website of the Ministry for wide publicity.